

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

8. IA 54/2024 In CP/292(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2024**

NAME OF THE PARTIES: Mr. Ravindra Mahabaleshwarkar
IN THE MATTER OF
Mr. Keyur Bhat
V/s
Dura Magnets Pvt Ltd

Section: Rule 11 of NCLT Sec. 241(1), Sec. 242(4) of Companies Act, 2013

ORDER

IA No. 54/2024:- Adv. Akshay Petkar a/w Aniket Malu appeared for the Applicant. Adv. Aakash Sinha appeared for the Respondent. The present application has been filed by the Respondent No. 3 in main Company Petition seeking setting aside of ex-parte order dated 01.02.2024. Counsel for the Petitioner has expressed his no objections, if the order dated 01.02.2024 is set aside subject to cost. Counsel for the Respondent No.3 states that he will adopt the reply already filed on behalf of the Respondent No.1 & 2. In the circumstances, the ex-parte order as against the Respondent No. 3 passed on 01.02.2024 is set aside. **IA No. 54/2024 is allowed and disposed of** in the aforesaid terms. List the matter on **24.06.2024** for hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

10.04.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)